

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/ 557 / 2010 -SM[BR]

Date 30/07/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SANJAY ENGINEERING & FAB. PVT. LTD.
190-F, INDUSTRIAL AREA, MUZAFFARNAGAR.
M/S SANJAY ENGINEERING & FAB. PVT. LTD.

Appellant
Vs
Respondent

C.C.E. MEERUT I

I am directed to transmit herewith a certified copy of Final order No. 847 / 2010 -SM[BR] dated 22.7.2010 passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT I

EXCISE CHOWK, OPPOSITE CHOUDHARY CHARAN SINGH UNIVERSITY MANGAL PANDAY NAGAR, MEERUT - 250005.

2. Adv. / Consult

MR. RAJESH CHHIBBER

FA/9, NEW KAVI NAGAR, GHAZIABAD

3 S.D.R.

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai - 17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

14 Office Copy

15 Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Service Tax Appeal No. 557 of 2010-SM(BR)

[Arising out of Order-in-Appeal No. 165/CE/MRT-I/2009 dated 24.12.2009 passed by the Commissioner (Appeals) Customs & Central Excise, Meerut I]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

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- | | | |
|--|---|-------------|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | : | <i>Yes</i> |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | : | <i>NO</i> |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | : | <i>Seen</i> |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | : | <i>NO</i> |
-

M/s. Sanjay Engineering & Fab (P) Ltd.

Appellants

Vs.

Commissioner of Central Excise
Meerut I

Respondent

Appearance: None for the Appellants
Shri K.P. Singh, SDR for the Respondent

Date of Hearing/ decision: 22.7.2010

Final

ORAL ORDER NO. 847/2010 SM(BR)

Per M. Veeraiyan:

Vide stay order No. 244/2010-SM(BR) dated 18.6.2010, the appellant was directed to deposit the Service Tax amount of Rs.2,56,574/- plus Rs.1,00,000/- towards penalty within 4 weeks and to report compliance on 22.7.2010. It is noted that no compliance has been made to the said stay order. None present today to explain reasons, if any, for non-compliance. In view of the above, the appeal is dismissed for non-compliance with the provisions of section 35F of the Act read with Stay order dated 18.6.2010.

2. Appeal dismissed.

(M. Veeraiyan)
Member(Technical)

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